

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt. Ltd. Applicant/petitioner
v.
Sumeru Processors Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016
(CIRP)

Order delivered on 20.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	G.K Jain, CA
For the Respondent	Mr. Hashmat Nabi, Mr. Puneet Pankaj, Mr. Parvesh Khyalia, Advs. for R-1 in CA-2548/19
	Mr. Harish Katyal, Mr. Akash Nagar, Ms. Ramisha Jain, Advs. for R-3
For the HDFC Bank	Mr. Gurmeet Bindra, Adv.
For the RP	Mr. Sourabh Kalia, Ms. Nandini Nagar, Mr. Nalin Kaushik, Mr. Vijender, Advs.

ORDER

CA-2548(PB)/2019:-

Notice of the application.

Mr. Pravesh Khayalia, learned counsel for the respondent no. 1 Mr. Dhiren Navlakha, accepts notice. Likewise, on behalf of respondent no. 3 Mr. Neeraj Jha, notice has been accepted by Mr. Akash Nagar along with Mr. Harish Katyal. Copies of applications have already been furnished to them.



Reply be filed within a week with a copy in advance to the counsel for the RP.

Notices be also issued to the remaining respondents for 09.12.2019.

Process dasti.

List on 09.12.2019.

CA-2337(PB)/2019:-

Learned counsel for the RP requests for withdrawal of the present application as the claim stands satisfied.

Dismissed as withdrawn.

CA-2176(PB)/2019:-


Notice of the application be issued to the non-applicants-respondents for 09.12.2019.

Process dasti.


List on 09.12.2019.

CA-2333(PB)/2019:-

Arguments heard. Order reserved.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)